

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'C' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

**ITA Nos.8048 to 8052/Del/2019
Assessment Years : 2009-10 to 2013-14**

**Punit Jain,
Prop. Khaas Vihidam,
2740/1, Roshanpura,
Nai Sarak,
Delhi-110006
PAN-AAHPJ1955C
(Appellant)**

**Vs. Income Tax Officer,
Ward-46(2),
Drum Shape Building,
New Delhi-110002**

(Respondent)

Appellant by : None
Respondent by : Shri Gaurav Dudeja, Senior DR.

Date of hearing : **30.12.2020**
Date of pronouncement : **30.12.2020**

ORDER

PER G.S. PANNU, VP :

These appeals filed by the assessee against the order of the learned CIT(A)-16, New Delhi, all dated 22.08.2019, for the assessment years 2009-10 to 2013-14 respectively.

2. Nobody appeared on behalf of the assessee at the time of Virtual Hearing before us. The learned counsel for the assessee, vide letter dated 25.12.2020 has requested for withdrawal of the appeals filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the Vivad Se Vishwas Scheme, 2020 in accordance with Direct Tax Vivad se Vishwas Act, 2020 (in short 'the Act').

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeals.
5. In the result, the appeals of the assessee are dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 30th December, 2020.

Sd/-
(K.N. CHARY)
JUDICIAL MEMBER

Sd/-
(G.S. PANNU)
VICE PRESIDENT

Shekhar

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar